

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP 13(ND)/2010

**CORAM:**

**PRESENT: MR. L. N. GUPTA**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2019**

**NAME OF THE COMPANY: Sh. Kapoorchand A. Sanghvi & Ors. V/s. M/s. TI Steels Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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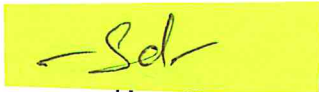
**For the Petitioner:** None

**For the Respondent:** Ms. Harleen Kaur, Advocate

**ORDER**

Request for an adjournment is being made on behalf of the petitioner on grounds that the arguing counsel is indisposed.

At request, adjourned to 28<sup>th</sup> August, 2019.



**(L. N. Gupta)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**